

Levy of licence fee for Soda Water and Fruit stalls between Madras Beach and Tambaram

*824. SHRI JAGADISH BHATTACHARYA: Will the Minister of RAILWAYS be pleased to state:

(a) the licence fee levied for each Soda Water and Fruit stall on the suburban section between Madras beach and Tambaram for the years 1972-73 and 1973-74;

(b) whether the licence fee is levied on the basis of sales assessed by the State Government for sales tax; and

(c) if not, the basis on which it is levied?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):

(a)	Station	Nature of stall	Licence fee for	
			1972-73	1973-74
			Rs.	Rs.
	Madras Beach	Soda Water	2,000	2,000
	Madras Fort	Do.	350	350
	Madras Park	Do.	800	800
	Madras Egmore	Fruit & Soda Water	4,000	4,000
	Madras Chetpet	Soda Water	385	385
	Nungambakkam	Do.	350	350
	Kodambakkam	Do.	350	350
	Mambalam	Vegetarian Light Refreshment-cum-ice-cream & Soda Water.	5,000	5,000
	Saidapet	Soda Water	600	600
	Chindy	Do.	600	600
	St. Thomas Mt.	Do.	500	500
	Minambakam	Do.	250	250
	Pallawaram	Do.	400	400
	Chrompet	Do.	525	525
	Tambaram } Sanatorium }	Do.	150	150
	Tambaram	Fruit & Soda Water	2,750	2,750

(b) and (c). Yes, the average sales turnover as certified by the Sales Tax Authorities is taken into consideration for fixing the licence fee. However, in case of any doubt that the assessment made by the Sales Tax Authorities are on the low side

or does not include non-taxable items, Railway Commercial Inspectors are deputed to watch the sales of the concerned unit for 3 or 4 days to make an assessment of average sales turnover for fixation of licence fee.